

IN THE INCOME TAX APPELLATE TRIBUNAL

"F" BENCH, MUMBAI

BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER AND

SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

ITA No.6702/Mum./2018
(Assessment Year : 2010-11)

VISHNULENE POLYFAB LTD.

C/o D.C.Jain & Co.

75, Bombay Mutual Bldg., 1st Floor,

Dr. D.N. Road, Fort, Mumbai-400 001

PAN – AAACV1581A

..... Appellant

v/s

Income Tax Officer

Ward-4(3)(3), Mumbai

..... Respondent

Assessee by : None

Revenue by : Shri S.N. Kabra, Sr-AR

Date of Hearing – 27.04.2022

Date of Order – 28.04.2022

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The present appeal has been filed by the assessee against the order dated 06.09.2018, passed under section 250 of the Income Tax Act, 1961 (*"the Act"*) by the learned Commissioner of Income Tax (Appeals)-2, Mumbai, for the assessment year 2010-11.

2. Vide letter dated 11.04.2022, the assessee has requested for withdrawal of the appeal, as the assessee had preferred settlement under Direct Tax Vivad Se Vishwas Act, 2020 (*"VSV Act"*) and Form 5 has been issued on 12.02.2021 towards full and final settlement of tax arrears for the

assessment year under consideration and tax dispute has been settled under VSV Act.

3. Learned Departmental Representative does not oppose the prayer so made by the assessee.

4. In view of the aforesaid, we accept the request of the assessee for withdrawal of its appeal for the assessment year 2010-11.

5. In the result, appeal by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28.04.2022

**SD/-
AMARJIT SINGH
ACCOUNTANT MEMBER**

**SD/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER**

MUMBAI, DATED: 28.04.2022

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The CIT(A);
- (4) The CIT, Mumbai City concerned;
- (5) The DR, ITAT, Mumbai;
- (6) Guard file.

By Order
Assistant Registrar
ITAT, Mumbai